

(2020) 11 SHI CK 0059

In the High Court Of Himachal Pradesh

Case No : Criminal Miscellaneous Petition (M) No. 1886 Of 2020

Rohit Jaggi

APPELLANT

Vs

State Of Himachal Pradesh

RESPONDENT

Date of Decision : 05-11-2020

Acts Referred:

Indian Penal Code, 1860 — Section 34, 323, 342, 365, 367, 504, 506

Information Technology Act, 2000 — Section 67

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 3(i)

Citation : (2020) 11 SHI CK 0059

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : Devender K. Sharma, Dinesh Thakur, Divya Sood

Final Decision : Disposed Of

Judgement

Ajay Mohan Goel, J

1. Learned Deputy Advocate General informs the Court that the petitioner has joined the investigation and as of now no recovery etc. is to be effected from him.

2. Accordingly, this petition is allowed and order dated 27.10.2020, passed in F.I.R. No.120 of 2020, dated 17.10.2020, registered under Sections 342, 323, 365, 367, 504, 506 read with Section 34 of Indian Penal Code, Section 67 of the IT Act and Section 3 (i) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, at Police Station Lambagaon, District Kangra, H.P., is made absolute, subject to the following conditions:-

i) Petitioner shall furnish personal bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of learned Trial Court, within a period of two weeks from today.

ii) He shall make himself available for the purpose of interrogation, if so required and regularly attend the trial Court on each and every date of hearing and if

prevented by any reason to do so, seek exemption from appearance by filing appropriate application;

iii) He shall not tamper with the prosecution evidence nor hamper the investigation of the case in any manner whatsoever.

iv) He shall not make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or the Police Officer; and

v) He shall not leave the territory of India without prior permission of the Court.

3. It is clarified that the findings which have been returned by this Court while deciding this petition are only for the purpose of adjudication of the present bail application and learned trial Court shall not be influenced by any of the findings so returned by this Court in the adjudication of this petition during the trial of the case. It is further clarified that in case the petitioner does not comply with the conditions which have been imposed upon him while granting the present bail, the State shall be at liberty to approach this Court for the cancellation of the bail. The petition stands disposed of in the above terms.

Copy dasti.